

CP NO. 17(ND)/2016
RT NO.13/2016

IFCI Ltd.

...Petitioner.

Versus

M/s IND Swift Ltd. & Ors.

...Respondents.

Present: None.

The instant petition filed under section 397 and 398 of the Companies Act 1956 was first time taken up on 16.02.2016 by the Company Law Board. At the outset the learned counsel for the petitioner had stated that some of the important facts have been left out from incorporation and need to be brought on record. It was directed by the Company Law Board that as and when the needful is done, the matter shall be listed for hearing. On 31.08.2016 it was noticed that no petition for seeking incorporation of the facts which have been left out was filed and notice was directed to be issued to the petitioner for further hearing for today. As per the direction dated 31.08.2016 notice was issued by Speed Post. The office has reported that the notice sent by Speed Post has been delivered to the petitioner on 12.09.2016 as borne out from the track report on internet.

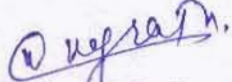
The instant petition is dismissed for non-prosecution in terms of

Rule 48 of the NCLT Rules, 2016.

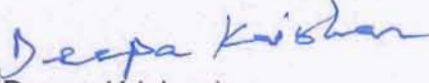
Deepa Kishor

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Certified copy of the order be sent to the parties and file be
consigned to the record room.


(Justice R.P. Nagrath)
Member (Judicial)

September 21, 2016


(Deepa Krishan)
Member (Technical)

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